

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**[Civil Writ Jurisdiction]**

**W.P.(C) No. 2285 of 2012**

Harihar Mahto

.... ..

Petitioner

Versus

State of Jharkhand & Ors.

.. ... Respondents

**CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO  
(Through :-Video Conferencing)**

For the Petitioner

.....  
: None

For the Respondents

: Mr. P.C. Roy, S.C. (L&C)-I  
.....

**05/ 10.09.2021.**

Nobody appears on behalf of the petitioner.

It appears from office note dated 03.09.2021 that defect no.3 is partly removed as page nos.25 to 28 are faint for which fresh True T/c may be given.

Further it appears that the Writ petition was listed before the Lawazima of Registrar (Establishment) on 09.07.2012, but defect no.3 has not been removed. Thereafter it was listed before the Lawazima of learned Registrar General on 11.10.2012, even then defect no.3 was not removed.

Considering the same, learned counsel for the petitioner is granted two weeks' time to remove the defect, but with cost of Rs.500/- to be deposited before the Advocate Clerk's Association, Jharkhand High Court, Ranchi as the writ petition has been filed on 24.04.2012.

Put up this case on 29.09.2021.

Office is directed to reflect the name of learned counsel, Mr. P.C. Roy, S.C. (L&C)-I on behalf of State in the cause-list.

**(Kailash Prasad Deo, J.)**